

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.94/2009
Dated the 13th day of February, 2009**

CORAM :

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K.NOORJEHAN, ADMINISTRATIVE MEMBER**

- 1 J Nirmala Devi
Officiating Postman, General Post Office,
Trivandrum. Residing at:TC.25/3654,
Ambuja Vilasom Road, Puthenchantha,
Thiruvananthapuram- 695 001.
- 2 C R Subramanian,
Officiating Postman, General Post Office,
Trivandrum. Residing at:TC.29/218,
Lekshmi Villakam, Railway Lane,
Thiruvananthapuram – 695 024.
- 3 D Girija Devi,
Officiating Postman, General Post Office,
Trivandrum. Residing at:M.V.House,
TC.29/1919, Pettah P.O.,
Thiruvananthapuram – 695 024.
- 4 R Mahesh Kumar,
Officiating Postman, General Post Office,
Trivandrum. Residing at:GM Nivas, Thuruthy,
Thuruvikkal P.O.,
Thiruvananthapuram-695 031
- 5 S Rajan,
Officiating Postman, General Post Office,
Trivandrum. Residing at:Perappur Veedu,
Mukkola P.O.,
Thiruvananthapuram-695 044. Applicants

By Advocate Mr T C G Swamy

V/s.

- 1 Union of India represented by
The Secretary to the Government of India,
Ministry of Communications,
(Department of Posts), New Delhi.



2 The Chief Post Master General,
Kerala Circle, Thiruvananthapuram.

3 The Senior Post Master,
General Post Office,
Thiruvananthapuram. ... Respondents

By Advocate Mr. ~~CPN~~ R. Menon ALCS

This application having been heard on 13.02.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

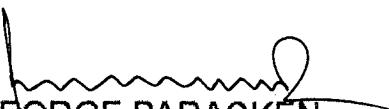
The applicants have submitted they are officiating Postman. They have sought a declaration from this Tribunal to the respondents that they are entitled to receive the salary and allowances of the post as revised by the VI Central Pay Commission while officiating in the post of Postman/Group 'D'. They have also sought a direction to respondents to revise their pay and allowances as applicable to the post of Postman/Group 'D' with effect from 1.1.2006 or from such dates from which they were officiating in the higher post, whichever is later within a time limit.

2 One of the applicants, J Nirmala Devi has made Annexure A-1 representation dated 16.12.2008 in this regard but others have not made any such representations.

3 In our considered view, this Joint Original Application can be disposed of at this admission stage itself without notice to the respondents by directing the respondent no.3 to consider the Annexure A-1 representation of the first applicant in consultation with the competent

authority within six months from the date of receipt of copy of this order. The other applicants may also make their representations to the respondents and they shall also be dealt with in the same manner. There shall be no orders as to costs.


K NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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